

(2026) 03 GUJ CK 0587

In the Gujarat High Court

Case No : R/Special Civil Application No. 14863 Of 2025

State Of Gujarat Through Executive Engineer

APPELLANT

Vs

Controlling Authority, Anand Under Payment Of Gratuity Act,
1972 & Anr.

RESPONDENT

Date of Decision : 05-03-2026

Acts Referred:

Constitution Of India, 1950 — Article 14, 226, 227

Citation : (2026) 03 GUJ CK 0587

Hon'ble Judges : Hemant M. Prachchhak, J

Bench : Single Bench

Advocate : Mrunal Dholaria

Final Decision : Dismissed

Judgement

Hemant M. Prachchhak, J

1. By way of present petition under Articles 14, 226 & 227 of the Constitution of India, petitioner has challenged the order dated 16.10.2023 passed by the Controlling Authority under Payment of Gratuity Act, 1972 in Gratuity Case No.67 of 2023, whereby, the petitioner was directed to pay Rs.35,545/- along with 10% interest to the respondent No. 2.

2. Heard Mr. Mrunal Dholaria, learned counsel AGP for the petitioner.

3. Though various grounds have been raised in the memo of petition, the fact remains that the total amount involved in the petition is only Rs.35,545/-. Considering the smallness of amount, this Court deems it fit not to exercise jurisdiction under Article 226 & 227 of the Constitution of India. Accordingly, without entering into the merits of the matter, only on the ground of smallness of amount with a further clarification that this may not be considered as precedent in other matters, the petition is dismissed.

4. If the amount is not deposited by the petitioner, the same shall be deposited

within a period of eight weeks from the date of receipt of order of this Court. Once the amount is deposited, the same shall be disbursed in favour of the employee, after verifying the bank details and after following due procedure, through RTGS/NEFT. Notice is discharged.